

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 151 of 1995

Wednesday, this the 1st day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

1. Shri Thampi Varghese,  
S/o Late MV Varghese,  
Fisheries Instructor,  
Government High School, Andrott Island,  
Lakshadweep.
2. Shri P Asokan Nambiar,  
Physical Training Instructor,  
Government High School, Kiltan,  
Lakshadweep.
3. Chandran VP,  
S/o Maman VP,  
Retired Head Constable,  
'Sreedevi Nivas',  
PO Kommeri, Calicut-7.
4. Smt. P Radha Menon,  
W/o Late TV Kochukrishna Menon,  
Retired Maternity Assistant,  
Lakshadweep.  
Puthen Veedu, Chathakudam,  
PO Vallachira, Trichur.
5. U Unnikrishna Panicker,  
S/o CV Kuttianujan Raja,  
Retired AEO, Lakshadweep.  
Thamattoor House, Chelakkara,  
Trichur-680 586.
6. Smt. Baby Krishnan,  
W/o Late C Krishnan Kutty,  
Deputy Director,  
Supply and Transport, Lakshadweep Office,  
Cochin-3.  
OM Nivas Nanoth Paramba,  
PO Kuthiravattom, Calicut-16. .... Applicants

By Advocate Mr. MR Rajendran nair

Vs.

1. Union of India represented by  
Secretary to Government,  
Ministry of Home Affairs,  
Secretariat, New Delhi.
2. The Administrator,  
Union Territory of Lakshadweep,  
Kavaratti. .... Respondents

By Advocate Mr. MVS Nampoothiry

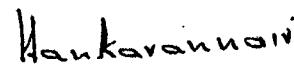
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants claim Island Special Pay and Compensatory allowance on the strength of a declaratory judgment in OA 580/93. Standing Counsel does not dispute about the applicability of the said judgment to the case on hand. According to him, there is a possibility of the Supreme Court taking a different view. But in the absence of an order of stay, there would be no justification to decline the relief which is admissible as matters now stand. The amounts due will be paid to applicants within three months of today, on condition that they execute a bond to reimburse the amount to respondents in the event of the Supreme Court differing from the view taken in OA No. 580/93.

2. Original Application is disposed of as aforesaid. No costs.

Dated the 1st day of February, 1995



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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